

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41053 of 2015

(Arising out of Orders-in-Appeal No.01/2015-CE dt.05.02.2015 passed by Commissioner of Central Excise (Appeals-I), No.1, Foulks Compound, Anai Road, Salem - 636 001

M/s.Maxwell Industries Ltd

SF No.125-127, Gobi Main Road, AppachimarMadam
Thingalur Village, Erode - 638 055

Appellant

Vs

Commissioner of Central Excise

No.1, Foulks Compound, Anai Road, Salem - 636 001

Respondent

APPEARANCE:

For the Appellant : Sh. S.Kannappan, Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

FINAL ORDER No. 41104/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr